

206
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA No. 573/2023

In the matter of:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondent(s)

INDEX

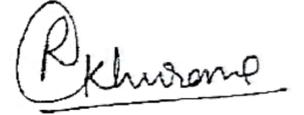
Sr. No.	Particulars	Dated	Pages	Court Fees
1.	Affidavit of Abhishek Meena, IAS, District Magistrate, Rewari (Respondent no. 2), in compliance of order dated 29.11.2024	08-01-2026	1-5	
2.	E-tender notice (Annexure R-1)	14.08.2024	6	
3.	Work Order issued to The Narwana Chahal Co-operative Multipurpose society (Annexure R-2).	22.10.2024	7	
4.	Demarcation conducted by Halka Girdawar of Khasra no. 69 i.e. Pond (Annexure R-3).	28.08.2023	8-13	
5.	Order passed by Ld. Civil Court is annexed as (Annexure R-4)	04.07.2025	14-16	
6.	Request for extension of timeline along with extension approval (Annexure R-5)	31-10-2025	17-20	



7.	Memo no 11492-96/ Panchayat (Annexure R-6)	08.10.2025	21	
8.	Photos of sample collection (Annexure R-7)	30-12-2025	22-25	
9.	Analysis report (Annexure R-8)	05.01.2026	26	

Dated:07.01.2026

Filed By



Rahul Khurana, Advocate
Counsel for Respondent No.2
09811894060
Email: rkhuranalegal@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 573/2023

In the matter of:

Prakash Yadav

...Applicant

Vs

State of Haryana and Others

...Respondent(s)

**AFFIDAVIT OF ABHISHEK MEENA, IAS,
DISTRICT MAGISTRATE REWARI (RESPONDENT
NO.2), IN COMPLIANCE OF ORDER DATED
29.11.2024**

I, Abhishek Meena, IAS, District Magistrate, Rewari do hereby solemnly affirm and state as under:

1. That in compliance of the order dated 23.07.2025 passed by this Hon'ble Tribunal, present affidavit is being filed to place on record the details of Grey water treatment through wetland technology and to place on record the water sample analysis report.
2. That E-tender notice dated 14.08.2024 (**Annexure R-1**) was issued by Executive Engineer Panchayati Raj Rewari regarding development and rejuvenation of dirty water of the pond. Thereafter work order was issued to The Narwana Chahal Co-operative Multipurpose society on 22.10.2024 (**Annexure R-2**). As per the



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work order issued the starting date for development and rejuvenation of dirty water was 23.10.2024 and completion was to be done on 04.08.2025. Thereafter the contractor vide its request letter requested for extension of timeline for completion of work upto 31.03.2026 citing therein that the work could not be achieved on time because there are encroachment with *pucca* infrastructure as well as due to delay in demarcation on site & also heavy rainfall in Dharuhera zone.

A demarcation was conducted by Halka Girdawar of Khasra no. 69 i.e. Pond on 28.08.2023 (**Annexure R-3**). As per the demarcation report there were encroachment of various persons over the land of the pond by *pucca* structure and for that the removal proceedings are pending before AC Ist Grade Rewari. The Ld. Civil Court has also granted stay against the removal of the encroachment till disposal of the removal proceedings by AC Ist Grade Rewari. The copy of order dated 04.07.2025 passed by Ld. Civil Court is annexed as **Annexure R-4**.

Moreover, after considering the above mentioned facts and request of the contractor, the competent authority extended the timeline up to 31.01.2026. The copy of request of extension of timeline along with extension approval is **Annexed as R-5**.

Due to above mentioned facts, the development and rejuvenation of pond could not be completed in time.

M/S.
G.P.
W.A.P.

3. That the deponent has constituted a committee vide memo no 11492-96/Panchayat dated 08.10.2025 (**Annexure R-6**). The joint committee collected two sealed water sample from the pond in question on 30.12.2025 in presence of Sarpanch and other notable person. Photos of sample collection are annexed as **Annexure R-7 (Colly)** and were sent to "M/s HSPCB, Gurugram Laboratory" at Vikas Sadan, First Floor, Gurugram for analysis. As per analysis reports received from "M/s HSPCB, Gurugram Laboratory, result of the samples collected from the pond in question are as under:-

(i) **Sample Description: - Water Pond-1**

Sr. No	Test Parameters	Results
1.	Colour	Colourless
2.	Odour	Odourless
3.	pH value	7.4
4.	Suspended Solids mg/l	52
5.	B.O.D. for 3 days at 27 ⁰ C mg/l	06
6.	C.O.D. mg/l	36
7.	Oil & Grease mg/l	BDL
8.	Conductivity us/cm	710
9.	Total Dissolved Solids mg/l	335
10.	Chlorides as Cl mg/l	132
11.	Iron as Fe mg/l	BDL
12.	Phosphate as P mg/l	BDL
13.	Sulphide as S mg/l	BDL
14.	Nickel as Ni mg/l	BDL



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15.	Total Chromium as Cr mg/l	BDL
16.	Boron as B mg/l	BDL
17.	Nitrite (NO ₂) mg/l	BDL
18.	Nitrate (NO ₃) mg/l	7.0
19.	Dissolved Oxygen, mg/l	6.8
20.	Turbidity as NTU	3.4
21.	TKN (Total Kjeldhal Nitrogen) mg/l	11.6
22.	Fecal Coliform, MPN/100 ml	90

(ii) **Sample Description:** - Water Pond-2

Sr. No	Test Parameters	Results
1.	Colour	Colourless
2.	Odour	Odourless
3.	pH value	7.3
4.	Suspended Solids mg/l	48
5.	B.O.D. for 3 days at 27 ⁰ C mg/l	05
6.	C.O.D. mg/l	36
7.	Oil & Grease mg/l	BDL
8.	Conductivity us/cm	730
9.	Total Dissolved Solids mg/l	340
10.	Chlorides as Cl mg/l	135
11.	Iron as Fe mg/l	BDL
12.	Phosphate as P mg/l	BDL
13.	Sulphide as S mg/l	BDL
14.	Nickel as Ni mg/l	BDL
15.	Total Chromium as Cr mg/l	BDL
16.	Boron as B mg/l	BDL
17.	Nitrite (NO ₂) mg/l	BDL



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18.	Nitrate (NO ₃) mg/l	7.0
19.	Dissolved Oxygen, mg/l	6.9
20.	Turbidity as NTU	3.5
21.	TKN (Total Kjeldhal Nitrogen) mg/l	11.8
22.	Fecal Coliform, MPN/100 ml	94

Analysis report dated 05.01.2026 is annexed as **Annexure R-8**.

- As per analysis reports annexed as **Annexure R-8**, there is no evidence are found that any kind of black water is present into the pond of village Kharkhara. Moreover, due to encroachment and heavy rainfall the development and rejuvenation of pond could not be completed on time.

In view of the submissions made herein above, it is humbly prayed that present affidavit may kindly be taken on record.

[Signature]
**District Magistrate,
 Rewari**

Verification:

Verified at Rewari on 08 day of January, 2026, that contents of para no. 1 to 4 of the above affidavit are true and correct as per the information derived from the official record. Nothing material has been concealed therein.

Place: Rewari
 Dated : 08-01-2026

[Signature]
**District Magistrate,
 Rewari**



I declare that the above was declared on
 [unclear] before me on this [unclear] Day of
 02 at District Court Rewari by *Abhi Sek Meena*
 to *Dish meysthale* *Rewari*
 who is personally known to me identified by
Seco Rahul Khusano,
 and I declare that this affidavit was read
 over and explained to the declarant, who seemed
 perfectly to understand the same at the time of
 making thereof.

ATTESTED
[Signature]
**Pooja Advocate
 Oath Commissioner
 Distt. Court Rewari**

Oath *[Signature]* [unclear]

From

Executive Engineer,
Panchayati Raj, Rewari

To

The Director,
Public Relation & Culture Affairs Deptt. Haryana
S.C.O. No.200-201, Sec. - 17, Chandigarh.
E-mail-dipradvt@gmail.com

Memo. No. PRR/2024/296

Dated: 14/08/24

Subject:- Publication of E-Tender Notice.

Please find enclosed herewith two copies of tender notice for wide publication through Newspapers one in English and one in Hindi & on FM Radio Station. The same may please be published at the earliest as per guidelines issued by your Directorate vide Memo no. 18729-19028 dated 24.09.2015 An early action is requested in this regard please.

DA: Two copies of Tender Notice.

Mulig
Executive Engineer,
Panchayati Raj, Rewari

Endst. No. PRR/2024/

Dated:

A copy is forwarded to the following for information please:-

1. The Chief Engineer, Panchayati Raj Public Works, Haryana, Chandigarh.
2. The Deputy Commissioner, Rewari.
3. The Superintending Engineer, Panchayati Raj Public Works Circle, Gurugram
4. The Additional Deputy Commissioner Rewari.
5. Chief Executive officer, Zila Parishad Rewari.
6. All the Executive Engineer, Panchayati Raj, Haryana (Through email)
7. The Executive Engineer, Panchayati Raj, (Electrical) Ambala. (Through email)
8. All the Sub Divisional Officers(PR) in Rewari District (Through email)
9. All Block Development & Panchayat Officer in Distt. Rewari (Through email)
10. The Assistant Registrar, Co-operative Societies Rewari.
11. The Manager Rewari District Co-Op. Labour and Const. Federation Ltd. Rewari.
12. The President Rewari District Co-Op. Labour and Const. Federation Ltd. Rewari.
13. Notice Board

Mulig
Executive Engineer,
Panchayati Raj, Rewari



EXECUTIVE ENGINEER REWARI
DEVELOPMENT AND PANCHAYAT



ISSUE OF NOTICE TO PROCEED WITH THE WORK

To

THE NARWANA CHAHAL COOPERATIVE MULTIPURPOSE SOCIETY LIMITED
PREM NAGAR, NARWANA, JIND, HARYANA., PREM NAGAR, NARWANA, JIND, HARYANA., 126116[2021R1317]
E-mail- narwanachahalsociety@gmail.com
Contact No.- 9813252333

Memo No.- HEWP/AL-95939 Dated: 22/10/2024

Subject- KHARKHARA MAIN POND DEVELOPMENT and REJUVENATION OF DIRTY WATER POND (01HRRWRRWR0300KHAR001) Chargeable to: DEVELOPMENT and REJUVENATION OF DIRTY WATER POND (01HRRWRRWR0300KHAR001)[133.44].....(Tender Id : 2024_HRY_400877_1)

Agreement Amount (Rs.) 84,00,805/-	
Agreement Number	DEV/FY2024-25/056213
Construction Amount (Rs.)	84,00,805/-
Operation & Maintenance Amount (Rs.)	0/-

Pursuant to your furnishing the requisite Performance Security as stipulated in ITB Clause 34 and signing of the Contract for the work of "KHARKHARA MAIN POND DEVELOPMENT and REJUVENATION OF DIRTY WATER POND (01HRRWRRWR0300KHAR001)" at a bid price of Rs.84,00,805/-.

Time Period for Construction	Date of Start: -	23/10/2024
	Date of Completion: -	04/08/2025
Defect Liability Period	1095 Days	

You are hereby instructed to proceed with the execution of the said works in accordance with the contract documents.

NARENDER KUMAR
Executive Engineer
Executive Engineer Rew
Development and Panch

1. सरपंच काम पंचनाम सरपंच - Vikash (मार्केट सुधार समिति)
2. राधाशशिठ नगरवा रो हलासरी
3. उदगासिठ शं पुर्णसिठ - उदगासिठ
4. कणीसिठ शं गेहस्पन् - Hyder
5. निंदलसिठ शं शाहीराम - Abdul
6. राजकुमार शं जगदीश - Raj Kumar
(पंच)
7. भद्रपाल शं रामसिठ - Maharaj
(पंच)
8. रामनारायण शं नरसिठ - Ram
9. बांधन शं सुरदामन - Bandhan
10. लजसिठ शं राजसिठ - Lajpati
11. मामनसिठ काम सचिव - Maman
12. सुभाष शं जगदीश - Sudhas
सौजीव - सुभाष शं
13. सुरवीर - Surender
समय - सुभाष शं
14. जगदीश शं जगदीश - Jagdish

Attested
 Chairman
 12.8.24
 Panch

15. 14-12-21 21-12-21 D.S. Ps

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10
A. K. Singh
Surya

16. 14-12-21 21-12-21 S/O M. K. Singh -

17. 14-12-21 - 21-12-21

Ramesh Chandra

Received
Examination
12-4-24

आमदा आदेश श्रीमान नायब तहसीलदार साहब धारुहेड़ा के आदेश की पालना में गाव खरखडा में दिनांक 28/8/2023 को मोके पर पहुंचा वहा पर दिनेश कुमार मथ डी.जी.पी.एस मशीन सहित हाजिर मिला पेमाइश खसरा नो.69 की करनी है राजस्व रिकार्ड से सर्वेयर ने कंप्यूटर में डाटा फीड किया डाटा फीड करने के बाद लाल पत्थर तलास किये गए पहला सर्वे पत्थर मुस्तिल न.7 किला 1 के पश्चिम उत्तरी कोने पर सिथित मिला दूसरा सर्वे पत्थर मुस्तिल न.31 किला न.25/2 के पूर्वी दक्षीण कोने पर सिथित है तीसरा लाल पत्थर मुस्तिल न.37 किला न.5 के पूर्वी उत्तरी कोने पर सिथित है तीनों लाल पत्थर अपनी जगह सही कायम पाए गए पेमाइश करने के बाद सभी की 100फीट के फीते से तसली करवाई गई सभी ने पेमाइश को सही माना मोके पर हाजरी सूचि तयार की गई व सभी के हस्ताक्षर करवाए गए जो पेमाइश रिपोर्ट के साथ संगलन है पेमाइश शांति पूर्वक की गई पेमाइश दौरान जो तफावत प्राप्त हुई वह पेमाइश नक्से में लाल रंग से दर्शाई गई है जो साथ संगलन है आदेश की पालना हो चुकी है पेमाइश रिपोर्ट आगामी कार्यवाई हेतु सेवा में पेश है

28/8/23

[Signature]

Compared by

12-4-24

[Signature]
 Recd.
 28-8-2023

LEGEND	SYMBOLS
DESCRIPTION	
DEMARCATON LAND	
ENCROACHMENT LAND	
MUSTIL STONE	7/1/11, 3/1/25/12, 3/7/15,
MUSTIL LINE	

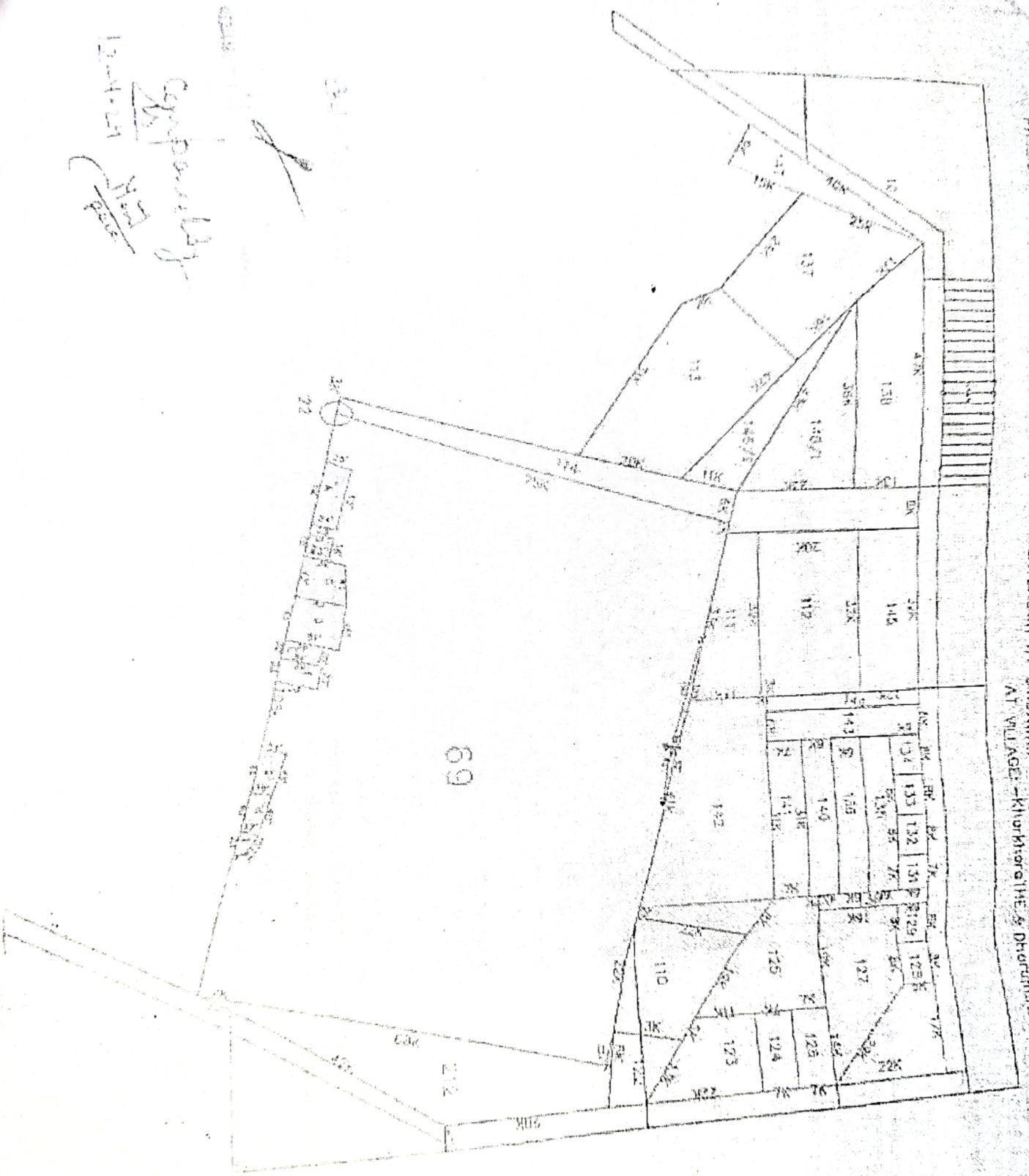


ENCHROMENT DETAILS

Khasra no.	EAST	WEST	SOUTH	NORTH	area in sq. yard	colour	remark
69 A	24'	25'	62'	62'	160	White	...
69 B	23'	23'	18'	13'	45	White	...
69 C	48'	39'	42'	42'	203	White	...
69 D	54'	40'	40'	45'	247	White	...
69 E	34'	35'	20'	20'	78	White	...
69 F	39'	39'	23'	23'	98	White	...
69 G	19'	24'	45'	45'	107	White	...
69 H	17'	19'	40'	40'	80	White	...
69 I	8'	17'	23'	23'	32	White	...
69 J	3'6"	2'	103'	103'	20	White	...
69 K	3'	3'8"	62'	62'	71	White	...
69 L	7'	"	33'	33'	15'	White	...

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2-4-24



12-4-21
 Copy
 New
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69

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PHYSICALLY DEMARCATION MAP OF LAND SITES PER SHOWN BY GHODWAR REVENUE DEPARTMENT OF KOSHI PROVINCE AT VILLAGE - Khor Khore The & Dharchha DISTRICT - BIRATNOR

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Rameshwar Vs. Gram Panchayat Kharkhra

Present:- Shri Ranbir Yadav, Advocate for the plaintiff.
Shri Lalit Kumar, counsel for defendants no.1 and 2.
Ld. GP for defendant no.3.

Subsequent to the issuance of notice, memo of appearance on behalf of defendants no.1 and 2 filed. Ld. GP appeared before the court on behalf of defendant no.3. service complete. Adjournment sought. Heard and allowed. Now case is adjourned to 13.11.2025 for filing written statement and reply to stay application on behalf of defendants no.1 to 3. Power of attorney on behalf of defendants no.1 and 2 be also filed on the date fixed.

At this stage, learned counsel for the plaintiff submitted that the defendants are threatening to demolish the structure raised by the plaintiff on the ground that a demarcation carried out at the instance of the defendants has allegedly revealed encroachment by the plaintiff upon public land. It is further submitted that the plaintiff, in order to clarify the position, caused a fresh demarcation to be conducted through a retired Tehsildar, who, upon site inspection, found no encroachment attributable to the plaintiff. It is submitted that there now exist two contradictory demarcation reports, and the matter is already sub judice before the learned SDM, wherein the plaintiff has initiated proceedings and availed of the appropriate remedy against the alleged action of the defendants. Accordingly, it is prayed that till the time the proceedings before the learned SDM are adjudicated upon and finalised, the defendants may be restrained from taking any coercive steps including the demolition of the structure in question, so as to avoid irreparable injury and multiplicity of litigation.

Per contra, learned counsel for the defendants submitted that the plaintiff has raised an illegal construction over government land and that the action proposed by the defendants is pursuant to a valid and lawful demarcation conducted by the competent authority, and in furtherance of public interest, as the land in question was earmarked for Johad. Hence, it is prayed that no interim protection be granted to the plaintiff. Heard.

Upon careful consideration of the rival submissions and on perusal of the record, this Court is of the view that, in the interest of justice, it would

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proceedings before the learned SDM. If any adverse action is taken against the plaintiff at this stage, and the SDM later returns a finding in favour of the plaintiff, it may lead to irreparable damage to the plaintiff's property.. Accordingly, in view of the pending proceedings before the competent authority and in order to preserve the subject matter of the litigation, the defendants are hereby restrained from carrying out any demolition of the plaintiff's structure till the next date of hearing.

July 04, 2025
(Shama)

(Mitali Agarwal)
CJ(JD), Rewari
(UID HR-0590)

Rameshwar Vs. Gram Panchayat Kharkhara

CS-757-2025

Present:- None.

File taken up today as I shall be on casual leave on 13.11.2025. Hence, case is adjourned to 25.05.2026 for the same purpose. Parties/counsels are informed accordingly.

13.11.2025

Muskan

(Mitali Agarwal)
CJ(JD)/JMIC, Rewari
(UID HR-0590)

DEVELOPMENT AND PANCHAYAT



TIME EXTENSION

From

Executive Engineer
Executive Engineer, Panchayati Raj[Executive Engineer Rewari]
Development and Panchayat

To

THE NARWANA CHAHAL COOPERATIVE MULTIPURPOSE SOCIETY LIMITED[2021R1317]
PREM NAGAR, NARWANA, JIND, HARYANA, PREM NAGAR, NARWANA, JIND, HARYANA, 126116

Memo No:HEWP-2025-2026-35326

Dated - 31/10/2025

Subject:- Time extension case for the work: [2024_HRY_400877_1]KHARKHARA MAIN POND DEVELOPMENT and REJUVENATION OF DIRTY WATER POND (01HRRWRRWR0300KHAR001)....

Agreement Amount (Rs.): 84.01 lakh

Time Extension for above cited works has been approved by competent Authority i.e Executive Engineer vide approval dated 31/10/2025. The revised time limit is as under

Sr.no	Start Date	End Date	Revised Date of Completion	Remarks
1	23/10/2024	04/08/2025	31/01/2026	Revised 1

NARENDER KUMAR
Executive Engineer

Copy of above is forwarded to the following for information and necessary action.

1. Sub Divisional Engineer
2. Head Clerk/ Dealing Assistant
3. Accounts Branch

TO

Sub Divisional Officer (P Raj)

DHARUHERA Distt Rewari

Sub:- Time Extension for DEVELOPMENT and REJUVENATION OF DIRTY WATER POND At Village KHAKRKHARA Block REWARI

R/Sir

With Respectfully your office has been allotted work of DEVELOPMENT and REJUVENATION OF DIRTY WATER POND At Village KHARKHARA Block DHARUHERA in POND AUTHORITY Fund scheme. Tender Id--400877. My previous time Extension upto 04/08/2025. Due to Rainy Season & Demarkation Problem & PACCA ENCORCHACEMENT At Site .My work has been delayed on site. Now site has been clear on site. Pls allowed me time extension upto 31/03/2026. I will highly thankful to you.

The Narwana Chahal CO-Op L & C Society Ltd

S. M. M. Chahal
Prop.

TIME EXTENSION PROFORMA

1	Name of work with agreement amount	DEVELOPMENT and REJUVENATION OF DIRTY WATER POND / 84.00 LACK
2	Name of agency	THE NARWANA CHAHAL COOPERATIVE MULTIPURPOSE SOCIETY LIMITED
3	Sanction No. & date	HEWP/AL-95939 Dated: 22/10/2024
4	Date of start of work	23/10/2024
5	Schedule date of completion	04/08/2025
6	Revised date of completion	31/03/2026
7	Extension in time limit already granted upto and the authority who granted such extension with no. & date	N/A
8	Specific reason and dates and period which resulted into delay be given	ENCOURAGEMENT WITH PACCA INFRASTRUCTURE AS WELL AS DUE TO DELAY IN DEMARKATION ON SITE & ALSO HEAVY RAINFALL IN DHARUHERA ZONE
9	Relevant provision in agreement for granting extension with clause of agreement.	EXTENSION AS MENTIONED IN CLAUSE 16.16.6
10	Whether the grounds cited for time extension are acceptable in terms of the relevant provision of agreement and consequences/ compensation as a result there of by one party to the other.	YES
11	What are the implications of granting the time extension in question in terms of the provisions of the agreement?	NO IMPLICATIONS
12	Recommendations of concerned SE and EE regarding time extension and certificate to the effect that there is absolutely no adverse financial implication to the state Government/Department in terms of the provisions of contract in granting proposed time extension	NO FINANCIAL IMPLICATIONS & NO FINANCIAL LOSS TO GOVT./DEPTT.

	and that no other compensation is due to the contractual agency on account of grounds of time extension.	
13	Competent authority to grant extension of time as per agreement and PWD Code.	S.E (P.R.) GURUGRAM
14	Certificate by concerned SE & EE that o undue benefit is accrued to the agency if time extension so proposed/recommended is granted.	NO UNDUE BENEFIT WILL BE ACCURED TO CONTRACTOR/AGENCY

P. S. W.
S.E (P.R.)
DHARUHERA

S. D. E.
S.D.E (P.R.)
DHARUHERA

X.E.N. (P.R.)
REWARI

आदेश

माननीय न्यायालय NGT द्वारा शिकायत नं० 573/2023 में पारित आदेश की पालना में गांव खरखडा के जौहड़ में जा रहे गन्दे पानी की नमुने की जांच हेतु सैम्पल लेने के लिए इस कार्यालय के आदेश पृ० क्रमांक 2196-99/पंचायत दिनांक 06.03.2025 द्वारा गठित की गई कमेटी को संसोधित करते हुए निम्न विवरण अनुसार अधिकारियों की कमेटी गठित की जाती है:-

- | | | |
|----|----------------------------------------------------|---------|
| 1- | क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, रेवाडी | अध्यक्ष |
| 2- | कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग, रेवाडी | सदस्य |
| 3- | कार्यकारी अभियन्ता, पंचायतीराज, रेवाडी | सदस्य |
| 4- | खण्ड विकास एवं पंचायत अधिकारी, धारूहेडा | सदस्य |
| 5- | उप मण्डल अधिकारी, पंचायतीराज, धारूहेडा | सदस्य |

उक्त गठित कमेटी को निर्देश दिये जाते हैं कि गांव खरखडा के जौहड़ में जा रहे गन्दे पानी की नमुने की जांच हेतु तुरन्त सैम्पल लेकर सरकारी लैब से जांच करवाकर रिपोर्ट शीघ्र भिजवाना सुनिश्चित करें।

दिनांक 08.10.2025

हस्ता०
अभिषेक मीणा आई.ए.एस.
उपायुक्त, रेवाडी।

पृ० क्रमांक 11492-96 /पंचायत दिनांक 08/10/2025
इसकी एक-एक प्रति निम्नलिखित को तुरन्त आवश्यक कार्यवाही हेतु

प्रेषित है:-

- 1- क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, रेवाडी।
- 2- कार्यकारी अभियन्ता, जन स्वास्थ्य विभाग, रेवाडी।
- 3- कार्यकारी अभियन्ता, पंचायतीराज, रेवाडी को भेजकर लिखा जाता है कि उक्त कार्य पूर्ण करवाकर नियमानुसार रिपोर्ट माननीय न्यायालय NGT में प्रस्तुत करना सुनिश्चित करें।
- 4- खण्ड विकास एवं पंचायत अधिकारी, धारूहेडा।
- 5- उप मण्डल अधिकारी, पंचायतीराज, धारूहेडा।

कृते: उपायुक्त, रेवाडी



 **GPS Map Camera**

Kharkhada, Haryana, India 

Kharkhara, Kharkhada, Haryana 123106, India

Lat 28.197987° Long 76.767332°

Tuesday, 30/12/2025 11:27 AM GMT +05:30

 Google



GPS Map Camera

Kharkhada, Haryana, India 

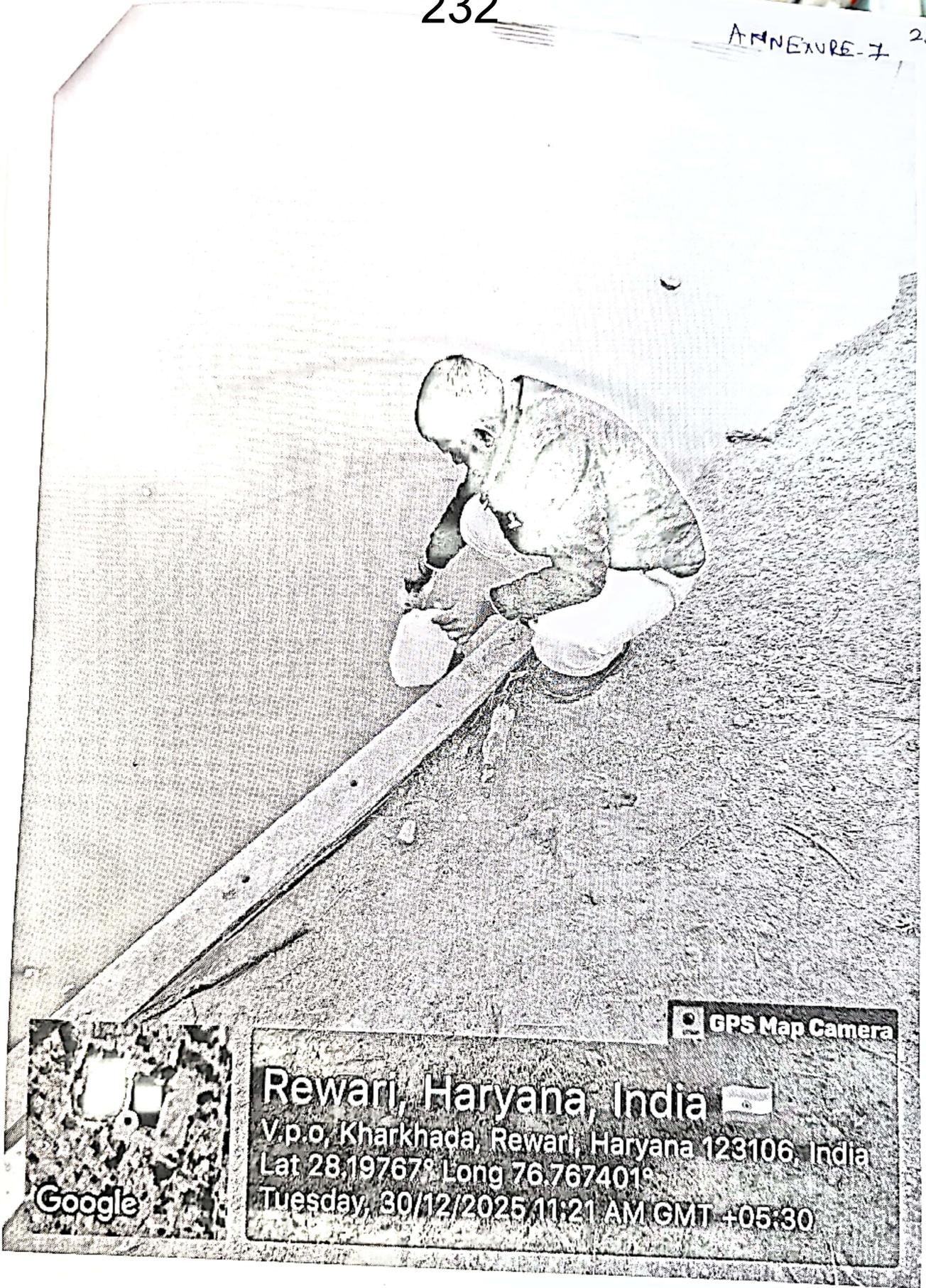
Kharkhara, Kharkhada, Haryana 123106, India

Lat 28.198023° Long 76.76731°

Tuesday, 30/12/2025 11:26 AM GMT +05:30

Google





GPS Map Camera

Rewari, Haryana, India 🇮🇳
V.p.o, Kharkhada, Rewari, Haryana 123106, India
Lat 28.19767° Long 76.767401°
Tuesday, 30/12/2025 11:21 AM GMT +05:30



Google



Laboratory Of The
Haryana State Pollution Control Board
Vikas Sadan 1st Floor Gurgaon

Tel-2332598

Paid / Monitoring

Description :-
Village Kharkhra Pond Grey Water Rewari (Pond 1st & Pond 2nd)

Report No: 105

Dated : 05-01-2026

Description of the Sample: - Received on 31-12-2025 a sample of Trade effluent / domestic effluent from Sh. Ajay Yadav, AEE & Sh. Sushil, Sarpanch VPO Kharkhra collected on 31-12-2025 from Village Kharkhra Pond Grey Water Rewari (Pond 1st & Pond 2nd)

ANALYSIS REPORT
RESULTS

Sr. No.	Parameters	Pond 1st	Pond 2 nd
1.	Colour	Colourless	Colourless
2.	Odour	Odourless	Odourless
3.	pH value	7.4	7.3
4.	Suspended Solids mg/l	52	48
5.	B.O.D. for 3 days at 27°C mg/l	06	05
6.	C.O.D. mg/l	36	36
7.	Oil & Grease mg/l	BDL	BDL
8.	Conductivity us/cm	710	730
9.	Total Dissolved Solids mg/l	335	340
10.	Chlorides as Cl mg/l	132	135
11.	Iron as Fe mg/l	BDL	BDL
12.	Phosphate as P mg/l	BDL	BDL
13.	Sulphide as S mg/l	BDL	BDL
14.	Nickel as Ni mg/l	BDL	BDL
15.	Total Chromium as Cr mg/l	BDL	BDL
16.	Boron as B mg/l	BDL	BDL
17.	Nitrite (NO ₂) mg/l	BDL	BDL
18.	Nitrate (NO ₃) mg/l	7.0	7.0
19.	Dissolved Oxygen, mg/l	6.8	6.9
20.	Turbidity as NTU	3.4	3.5
21.	TKN (Total Kjeldhal Nitrogen) mg/l	11.6	11.8
22.	Fecal Coliform, MPN/100ml	90	94

Sample Collected/Not Collected by us
Sample Consumed in testing

HSPCB/Lab/GR/2025/1406

Copy to M.S./R.O.T

LAB INCHARGE

Dated 05/01/2026